

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 45 OF 2019 &
IA NO. 1048 OF 2019**

Dated : 23rd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Sudarshan Chemical Industries Limited (SCIL)

...Appellant(s)

Vs.

**Maharashtra Electricity Regulatory
Commission & Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. Rama Sitaraman for R-2

ORDER

IA No. 1048 of 2019

(Application for amendment of the memo of appeal)

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed.
Amendment shall be carried out within 10 days.

Rejoinder, if any, shall be filed within two weeks' time i.e. on or before
07.08.2019 with advance copy to the other side.

List the matter on **03.09.2019**.

**(Ravindra Kumar Verma)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**